

File No: TIC-B04/1/2022-IMPORTS-FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health & Family Welfare, Government of India)  
(Trade and International Cooperation Division)  
FDA Bhawan, Kotla Road, New Delhi-110002

The 11<sup>th</sup> April, 2022


ORDER

**Subject: Sample size of high priced imported alcoholic beverages- reg.**

With reference to the mentioned subject, it has come to notice of this office that laboratory and field officers are insisting for a significantly higher quantity of samples of high priced imported alcoholic beverages which is in contravention to the quantity mentioned vide order dated 06.03.2017 (copy enclosed). In view of this, it is again re-iterated to all labs to carry out the analysis with 100 ml quantity and Authorized Officers shall ensure that in case of import of high priced liquor, if miniature/representative sample of 100 ml ( in two numbers) is available, then only miniature sample shall be drawn for laboratory analysis.

Difficulties faced in implementation of this order shall be brought to the notice of this office immediately.

Encl: As above.

  
(Dr. Amit Sharma)  
Director (Imports)

**To,**

1. All Authorised Officers, FSSAI- for compliance of above order.
2. All FSSAI Notified labs- for compliance of above order.
3. Director (Customs) & Commissioner (Single Window Project, CBIC)- with a request to circulate to all officials of Customs Department working as Authorized Officers for compliance.

**Copy for information to-**

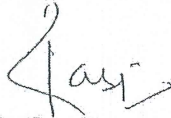
4. PPS to CEO, FSSAI
5. CITO, FSSAI-HQ (for uploading on the FSSAI website)

File no.1-1619/FSSAI/Imports/2016  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under Food Safety and Standards Act, 2006)  
**(Imports Division)**  
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 0<sup>3</sup> March, 2017

**ORDER**

A number of representations have been made to FSSAI requesting to define the sample size of high priced imported alcoholic beverages. After thoughtful consideration, it is decided that in the case of import of high priced liquor, miniature/representative sample of 100ml (in two numbers) can be taken for laboratory analysis subject to condition that imported consignment shall be accompanied with test certificate of the regulatory body of exporting country that the representative/miniature sample and imported consignment pertains to the same batch.

  
(Rakesh Chandra Sharma)  
Director (Imports)

To:

1. All the Authorised Officers, FSSAI
2. Director Customs
3. Advisor Lab, FSSAI with request to communicate to all laboratories
4. PPS to Chairperson, FSSAI
5. PS to CEO, FSSAI
6. CITO, FSSAI (for uploading on website)